

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.77548 of 2019
(Withdrawal)**

(On behalf of Appellant)

And

Service Tax Appeal No.389 of 2011

(Arising out of Order-in-Appeal No.36/RAN/2011 dated 13.07.2011 passed by
Commissioner(Appeals) of Central Excise & Service Tax, Ranchi.)

M/s. Jharkhand Software & Hardware Private Limited

(Raj Laxmi Complex, Court Road, B.Deoghar, Jharkhand.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

.....Respondent

(Central Revenue Building, 5A, Main Road, Ranchi-834001, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. MO/75084/2021

FINAL ORDER NO. FO/75341/2021

DATE OF HEARING : 13 July 2021

DATE OF DECISION : 13 July 2021

P.K.CHOUDHARY :

The Miscellaneous Application has been filed by the
applicant/appellant for withdrawal of their Appeal filed before the
Tribunal.

2. In view of the reasons, as mentioned in the Miscellaneous Application, the Appeal filed by the appellant is dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm